

IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Criminal Appellate Jurisdiction)

Cr. Appeal (SJ) No. 681 of 2010

Bhagirath Bhandri @ Thakur Appellant
Versus
The State of Jharkhand Respondent

(Through V.C.)

CORAM : HON'BLE MR. JUSTICE RATNAKER BHENGRA

For the Appellant(s) : Mr. K.K. Ojha, Advocate
For the State : Mr. Manoj Kumar Mishra, APP

Order No. /Dated: 10.09/2021

On call Mr. K.K. Ojha, the learned counsel appears for the appellant and Mr. Manoj Kumar Mishra, the learned APP appears for the state.

Mr. K.K. Ojha, the learned counsel for the appellant submits that this matter may be taken up after Dussehra Vacation.

Mr. Manoj Kumar Mishra, the learned APP is directed to file custody as well as status report of the appellant by the next date of hearing.

At the request of learned counsel for the appellant, put up this case in the first week after Dussehra Vacation in its seriatim.

(Ratnaker Bhengra, J.)

Sharda/Madhav/-